

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.436/TL/2024

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for grant of separate RTM Transmission Licence to POWERGRID Vataman Transmission Limited.

Petitioner : POWERGRID Vataman Transmission Limited (PVTL)

Respondents : Madhya Pradesh Power Management Co. Ltd. and Ors.

Date of Hearing : **16.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Prashant Kumar, PVTL
Shri V C Sekhar, PVTL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Rajput, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the grant of a separate transmission licence for the "Implementation of 2 Nos. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra-Vataman 765 kV D/c line of InSTS", as assigned by CTUIL vide its OM dated 13.9.2024, under the RTM mode. He further submitted that vide order dated 30.12.2024, the Commission has held that the Petitioner is eligible for the grant of a separate transmission licence and, consequently directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 inviting suggestion or objection to the grant of a separate transmission licence to the Petitioner. However, no suggestion or objection has been received so far in response thereof.

2. Considering the submissions made by the representative of the Petitioner, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)